

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

order Dated 23.05.02.

At the instance of learned Counsel for the petitioners call this matter on 22.07.02.

Rejoinder may be filed in the meantime.

D.G.

Member (S)

For admission and hearing.

Bench

My
16/4/04

Order of 22.7.02

This is a Division Bench matter. Set up before next available Division Bench.

D.G.
Member (S)

Order dated 19.4.2004

Heard Shri A.Das, learned counsel for the applicant and Shri D.N.Mishra, learned Standing Counsel for the Respondents. By filing a memo dated 19.4.2004, Shri Das submitted that in compliance of the direction of this Tribunal issued on 7.3.2002, the appeal dated 18.1.2002 filed by the applicant has been disposed of by the General Manager, S.E.Rly, vide his letter dated 06.9.2002. After disposal of the appeal and cancellation of punishment order dated 24.7.2000 issued by the Divisional Mechanical Engineer, S.E.Railway, Khurda Road and the punishment order dated 20/21.11.2000 issued by Sr.Divisional Mechanical Engineer, S.E.Railway

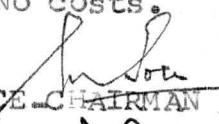
6
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copies of order dt 19/4/04
issued to counsel for
both sides.

JP
21/5/04.

this O.A. has become infructuous. In this view of the matter, we dispose of this O.A. for having become infructuous. No costs.


VICE-CHAIRMAN


MEMBER (JUDICIAL)